

MINUTES OF THE MEETING No. 14/10 dated 1.7.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.13/10 for confirmation and confirmed and adopted the same without any change.

Case No M-85 NC No.14/10 Dated 1.7.09	M/ s Ducol Organices & Colours (P) Ltd, Mumbai F.No.01/83/50/394 /AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No.0310461489 dated 18.2.08
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The Committee considered the case as per agenda.. The representative of the firm attended the personal hearing on 1.7.09. The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and asked the representative of the firm to send the relevant data. The representative assured to send the data with in 15 days time. Accordingly the case may be re-listed on 29.7.2009..

Case No M-86 NC No.14/10 Dated 1.7.09	M/ s Ducol Organices & Colours (P) Ltd, Mumbai F.No.01/83/50/432 /AM09/DES-IV RLA F.No.03/94/40/88/AM09 Lic.No.0310471638 dated 19.5.08
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The Committee considered the case as per agenda.. The representative of the firm attended the personal hearing on 1.7.09. The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting and asked the representative of the firm to send the relevant data. The representative assured to send the data with in 15 days time. Accordingly the case may be re-listed on 29.7.2009..

Case No M-87 NC No.14/10 Dated 1.7.09	M/ s Brakewel Automotive Components (P) Ltd, N.Delhi F.No.01/83/50/440 /AM09/DES-IV RLA F.No.05/24/40/18/AM09 Lic.No.0510219449 dated 17.4.08
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 1.7.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Brake Lining – auto parts containing i) asbestos fibre minimum 53.7% ii) glass roving minimum 13.7% iii) steel wool minimum 4.8% iv) NBR minimum 5.2%	1.00 MT

Import Item

S.No.	Description of Item	Quantity
1.	Asbestos fiber (Chrysotile)	0.723 MT
2.	Glass roving chopped strand	0.185 MT
3.	Phenol	0.475 MT
4.	Steel wool	0.065 MT
5.	Sy. Rubber NBR	0.069 MT
6.	Melamine Resin	0.019 MT

7.	Toluene	0.123 MT
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-88 NC No.14/10 Dated 1.7.09	M/ s Sud-Chemie Ltd,Kerala F.No.01/83/50/206 /AM07/DES-IV RLA F.No.10/24/40/06/AM07 Lic.No.1010023588 dated 22.5.06
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 1.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Automotive Exhaust Catalyst honeycomb, Type EC-300 D Containing Platinum 0.07 gm Cerium Oxide 5.4 gm Clay Washcoat Powder 25 gm (containing 89% Alumina & 11% Rare Earth Oxide)	1 Kg	1. Relevant Honeycomb Substrate (Size: 80 mm x 120.65 mm x 48.30 mm L) length) 2. Platinum as Platnum Sulfite Acid Solution 3. Colladial Ceria Acetate 4. Clay Washcoat Powder	1 No. 0.07 gm 27.00 gm 25.00 gm

The Norms are fixed insuperssion of the norms fixed in ALC Meeting No.19/83 ALC I/2006 dated 9.6.2006 in Case No.12/15/83 ALC I/2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-89 NC No.14/10	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV
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Dated 1.7.09	RLA F.No.03/94/40/154/AM08 Lic.No. 0310489069 dated 6.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009

Case No M-90 NC No.14/10 Dated 1.7.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/877 /AM09/DES-IV RLA F.No.03/94/40/438/AM08 Lic.No. 0310489393 dated 7.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009

Case No M-91 NC No.14/10 Dated 1.7.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/526/AM09 Lic.No. 0310490032 dated 13.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.8.2009

Case No M-92 NC No.14/10 Dated 1.7.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/587/AM09/DES-IV RLA F.No.03/94/40/154/AM08 Lic.No. 0310489069 dated 6.10.08
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The Committee considered the case as per agenda and defer the case for consideration for one week. Accordingly the case may be re-listed on 8.7.2009

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2009 **MEETING DATE** : 01.07.2009

1	Case No.: 27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status: Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). The Committee also decided to write to technical authority for forwarding comments with in two weeks time. Accordingly the case may be re-listed on 15.7.2009..			

2	Case No.: 1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status: Case Deferred
	HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o DBT. Accordingly the case may be re-listed on 15.7.2009.			

3	Case No.:9/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/01278/AM09/	RLA File :03/95/040/00231/AM09/	Lic.No/Date:0310506775 11.02.2009	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 15.7.2009			

4	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Finance. The Committee also decided to issued reminder.. Accordingly the case may be re-listed on 15.7.2009.			

5	Case No.:15/14/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case approved
	HQ File :01/83/050/00249/AM10/	RLA File :04/24/040/00212/AM09/	Lic.No/Date:0410102682 04.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 1/7/09 offered by him the Committee decided to approve the case as applied for which includes 5% wastage in cork and 2% wastage in rubber. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.:1/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/01359/AM09/	RLA File :03/95/040/00986/AM09/	Lic.No/Date:0310511515 16.03.2009	Defer Date:15.07.2009

Decision : The Committee considered the case as per agenda and decided to the case refer to DIPP and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 15/7/2009.

7	Case No.:17/14/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Added
	HQ File :01/83/050/00251/AM10/	RLA File :03/94/040/00982/AM08/	Lic.No/Date:0310511900 17.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009			

8	Case No.:8/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date:0310512052 18.03.2009	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 2/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.7.2009..			

9	Case No.:10/2/83-ALC1/2009	Party Name:VAASTU PAINTS AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Reject
	HQ File :01/83/050/01368/AM09/	RLA File :03/95/040/00781/AM09/	Lic.No/Date:0310512172 19.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda. The D/L was issued to the firm on 11.5.2009 was returned un-delivered by the postal authority with the remarks as found lock. The correctness of the address was checked from IEC and found that the D/L was issued to correct address. The Committee accordingly decided to reject the case as the firm has not given intimation about the change of address. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE			

10	Case No.:12/1/83-ALC1/2009	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/01350/AM09/	RLA File :05/24/040/00708/AM09/	Lic.No/Date:0510238568 20.03.2009	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 9/6/2009 issued by this office . Accordingly the case may be re-listed on 15.7.2009..			

11	Case No.:23/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/01381/AM09/	RLA File :03/95/040/00985/AM09/	Lic.No/Date:0310512591 20.03.2009	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to the case refer to DIPP and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 15/7/2009.			

12	Case No.:26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply to D/L dated 5.6.2009 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.7.2009.			

13	Case No.:28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009

14	Case No.: 34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009			

15	Case No.: 35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009			

16	Case No.: 36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009			

17	Case No.: 37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009

18	Case No.:38/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/01396/AM09/	RLA File :10/24/040/00134/AM09/	Lic.No/Date:1010033258 31.03.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009			

19	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC.Div.) . Accordingly the case may be re-listed on 29.7.2009			

20	Case No.:44/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/00005/AM10/	RLA File :03/94/040/01122/AM09/	Lic.No/Date:0310514101 01.04.2009	Defer Date:15.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 2/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 15.7.2009..			

21	Case No.:45/2/83-ALC1/2009	Party Name:J.OWEN & CO.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00006/AM10/	RLA File :03/94/040/01128/AM09/	Lic.No/Date:0310514108 01.04.2009	Defer Date:01.07.2009

Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/1128/AM09 dated 1/4/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.

22	Case No.:47/2/83-ALC1/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Reject
	HQ File :01/83/050/00008/AM10/	RLA File :03/95/040/00852/AM09/	Lic.No/Date:0310514285 02.04.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 27/5/09 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:16/14/83-ALC1/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status :Approved
HQ File :01/83/050/00250/AM10/	RLA File :03/95/040/00002/AM10/	Lic.No/Date:0310515350 13.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010 /48/2009-Ch-II dated 27.11.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Tris (2-Hydroxyethyl) Isocyanurate	1 Kg	1. Cyanuric Acid 2. Ethylene Oxide	0.540 Kg 0.561 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:1/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00049/AM10/	RLA File :10/24/040/00005/AM10/	Lic.No/Date:1010033467 24.04.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009.			

25	Case No.:2/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00050/AM10/	RLA File :10/24/040/00006/AM10/	Lic.No/Date:1010033468 24.04.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009.			

26	Case No.:7/6/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00055/AM10/	RLA File :03/94/040/00009/AM10/	Lic.No/Date:0310517141 24.04.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022 /10/2008-Ch-II dated 22.12.2008 as under:-			

Export Item	Qty.	Import Item	Qty.
Imidacloprid 17.8% SL	1 Liter	1. Imidacloprid Technical 94%	0.214 Kg
		2. N Methyl Pyrolidone	
		3. Dimethyl Sulphoxide	0.448 Kg
		4.Luviscol/Luvitech	0.430 kg
			0.011 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:8/6/83-ALC1/2009	Party Name:AERO EXPORTS	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved															
HQ File :01/83/050/00056/AM10/	RLA File :05/24/040/00793/AM09/	Lic.No/Date:0510240298 24.04.2009	Defer Date:01.07.2009															
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 1.7.2009 as under:-																		
<u>Export Item</u>																		
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Date Calendar (Using Paper of 50-150 GSM 17 MT, Paper Board of 200-300 GSM 10 MT)</td><td>300000.000 Nos.</td></tr><tr><td>2.</td><td>Desk Planner (Using paper of 50-150 GSM 75 MT, Paper Board of 200-300 GSM 45 MT)</td><td>400000 Nos.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Date Calendar (Using Paper of 50-150 GSM 17 MT, Paper Board of 200-300 GSM 10 MT)	300000.000 Nos.	2.	Desk Planner (Using paper of 50-150 GSM 75 MT, Paper Board of 200-300 GSM 45 MT)	400000 Nos.						
S.No.	Description of Item	Quantity																
1.	Date Calendar (Using Paper of 50-150 GSM 17 MT, Paper Board of 200-300 GSM 10 MT)	300000.000 Nos.																
2.	Desk Planner (Using paper of 50-150 GSM 75 MT, Paper Board of 200-300 GSM 45 MT)	400000 Nos.																
<u>Import Item</u>																		
<table><tr><td>Sl.No.</td><td></td><td>Import Item Name</td><td>Qty.</td><td></td></tr><tr><td>1</td><td></td><td>Printing Paper coated of Rel.GSM</td><td>1.05 MT/MT content in export</td><td></td></tr><tr><td>2</td><td></td><td>Paper board coated of Rel.GSM</td><td>1.05 MT/MT content in export</td><td></td></tr></table>				Sl.No.		Import Item Name	Qty.		1		Printing Paper coated of Rel.GSM	1.05 MT/MT content in export		2		Paper board coated of Rel.GSM	1.05 MT/MT content in export	
Sl.No.		Import Item Name	Qty.															
1		Printing Paper coated of Rel.GSM	1.05 MT/MT content in export															
2		Paper board coated of Rel.GSM	1.05 MT/MT content in export															
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE																		

Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
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28	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:01.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009..				

29	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:01.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009..				

30	Case No.:12/6/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/00061/AM10/	RLA File :03/94/040/00030/AM10/	Lic.No/Date:0310517571 28.04.2009	Defer Date:15.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 9/6/2009 issued by this office . Accordingly the case may be re-listed on 15.7.2009..				

31	Case No.:14/6/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Deferred
	HQ File :01/83/050/00063/AM10/	RLA File :03/95/040/00035/AM10/	Lic.No/Date:0310517724 29.04.2009	Defer Date:15.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 9/6/2009 issued by this office . Accordingly the case may be re-listed on 15.7.2009..				

32	Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.7.09.			

33	Case No.:4/14/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00238/AM10/	RLA File :15/24/040/00001/AM10/	Lic.No/Date:1510007339 12.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.7.09			

34	Case No.:1/10/83-ALC1/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00144/AM10/	RLA File :13/24/040/00002/AM10/	Lic.No/Date:1310028735 20.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022 /5/2008-Ch-II dated 22.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Profenofos 500 G/L EC	1 Litre	1. N-Propyl Bromide 2. Diethyl Phosphorochloride Thioate 3. Ortho Chloro Phenol 4. Bromine 6. Solvent C-IX	0.212 Kg 0.326 Kg 0.246 Kg 0.307 Kg 0.385 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy has been received and sent to TA(DC(SSI).. Accordingly the case may be re-listed on 29.7.2009.			

36	Case No.:4/10/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00147/AM10/	RLA File :03/94/040/00095/AM10/	Lic.No/Date:0310520734 21.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/95/AM10 dated 21/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

37

Case No.:5/10/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status :Approved
HQ File :01/83/050/00148/AM10/	RLA File :03/94/040/00094/AM10/	Lic.No/Date:0310520792 21.05.2009	Defer Date:01.07.2009
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010 /140/2003-Ch-III dated 28.8.2008 as under:-			
Export Item	Qty.	Import Item	Qty.
Violet Toner DD7 (Pigment Violet 27)	1 Kg	1. N,N Dimethyl Aniline 2. Mono Methyl Aniline	0.368 Kg 0.106 Kg

		3. Sodium Ferrocyanide 4. Copper Sulphate (Pentahydrate)	0.523 kg 0.806 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:6/10/83-ALC1/2009	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00149/AM10/	RLA File :31/24/040/00030/AM10/	Lic.No/Date:3110038481 21.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy has been received and sent to TA(DIPP).. Accordingly the case may be re-listed on 29.7.2009.			

39	Case No.:7/10/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00150/AM10/	RLA File :05/24/040/00095/AM10/	Lic.No/Date:0510242006 21.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, N.Delhi letter No.05/24/40/0095/AM10 dated 22/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

40	Case No.:17/10/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00160/AM10/	RLA File :05/24/040/00039/AM10/	Lic.No/Date:0510241953 21.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, N.Delhi letter No.05/24/40/0039/AM10 dated 22/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

41	Case No.:8/10/83-ALC1/2009	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00151/AM10/	RLA File :05/24/040/00106/AM10/	Lic.No/Date:0510242013 22.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 1.7.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Raw material (imported + indigenous) required to manufacture 100 Kg of each of the export product 2. Percentage net content of phenolic resin and each of the imported item in export product 3. Wastage in each of the export product along with justification 4. Bifurcation in the quantity of Acrylonitrile Butadiene Rubber and Nitrile butadiene Rubber Accordingly the case may be re-listed on 29.7.2009.			

42	Case No.:9/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00152/AM10/	RLA File :03/95/040/00291/AM09/	Lic.No/Date:0310521019 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

43	Case No.:10/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00153/AM10/	RLA File :03/95/040/00473/AM08/	Lic.No/Date:0310521020 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis			

under para 4.7.1 of HBP and decided to withdrawn the case.

44	Case No.:11/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00154/AM10/	RLA File :03/95/040/00192/AM08/	Lic.No/Date:0310521021 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

45	Case No.:12/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00155/AM10/	RLA File :03/95/040/00671/AM08/	Lic.No/Date:0310521022 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

46	Case No.:13/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00156/AM10/	RLA File :03/95/040/00364/AM08/	Lic.No/Date:0310521031 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

47	Case No.:14/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00157/AM10/	RLA File :03/95/040/00285/AM08/	Lic.No/Date:0310521036 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis			

under para 4.7.1 of HBP and decided to withdrawn the case.

48	Case No.:15/10/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00158/AM10/	RLA File :03/95/040/00630/AM08/	Lic.No/Date:0310521040 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

49	Case No.:16/10/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00159/AM10/	RLA File :03/95/040/00097/AM10/	Lic.No/Date:0310521057 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009.			

50	Case No.:18/10/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00161/AM10/	RLA File :05/24/040/00026/AM10/	Lic.No/Date:0510242150 25.05.2009	Defer Date:01.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009.			

51	Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deffered
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:01.07.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.7.2009.

Case No.:20/10/83-ALC1/2009	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
HQ File :01/83/050/00163/AM10/	RLA File :03/95/040/00119/AM10/	Lic.No/Date:0310521429 27.05.2009	Defer Date:01.07.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010 /41/2005-Ch-II dated 17.4.2007 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
LZ 9245 (Marine Diesel Additive with 275 TBN – A type of Chemical Additive for Lubricating Oil). Containing: 68.63% of High base Calcium Phenate chemical additive for Lubricating Oil containing calcium dodecyl Phenate: 36.5% Min & Polybutene Succinic Anhydride 4.5% min. 5.88% of Polyolefin Amide Alkeneamine A Dispersant Additive for lubricating oil Containing Base oil 40% & Polybutene Succinic Anhydride Ethylene Amine Condensed	1 Kg	1. Hydrated Lime 2. Dodecyl Phenol 3. C20-C24 Linear Alkyl Benzene Sulfonic Acid 4. Polybutene 5. Maleic Anhydride 6. Isodecanol 7. Ethylene amine 8. 150 Solvent Neutral 9. Filter Aid	0.2049 Kg 0.229 Kg 0.0664 Kg 0.0668 Kg 0.0075 Kg 0.0089 Kg 0.0017 Kg 0.413 Kg 0.023 Kg

	component 60% & 25.49% Overbased Calcium Sulphonate			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

53	Case No.:1/14/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00235/AM10/	RLA File :07/24/040/00097/AM10/	Lic.No/Date:0710065423 17.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009.			

54	Case No.:2/14/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00236/AM10/	RLA File :03/94/040/00222/AM10/	Lic.No/Date:0310524633 17.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.7.09			

55	Case No.:3/14/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00237/AM10/	RLA File :05/24/040/00127/AM10/	Lic.No/Date:0510243922 18.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009.			

	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
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56	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066 18.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009.			

57	Case No.:6/14/83-ALC1/2009	Party Name:SGM PAPER PRODUCTS	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00240/AM10/	RLA File :05/24/040/00155/AM10/	Lic.No/Date:0510243924 18.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.7.2009.				

58	Case No.:7/14/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:deferred
	HQ File :01/83/050/00241/AM10/	RLA File :05/24/040/00135/AM10/	Lic.No/Date:0510244040 19.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.7.09				

59	Case No.:8/14/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00242/AM10/	RLA File :03/94/040/00209/AM10/	Lic.No/Date:0310525244 22.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009.				

	Case No.:9/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
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60	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009.				

61	Case No.:10/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Case Added
	HQ File :01/83/050/00244/AM10/	RLA File :10/24/040/00025/AM10/	Lic.No/Date:1010034139 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009.				

62	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.7.2009.				

63	Case No.:12/14/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
	HQ File :01/83/050/00246/AM10/	RLA File :05/24/040/00145/AM10/	Lic.No/Date:0510244220 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP Accordingly the case may be re-listed on 29.7.2009.				

	Case No.:13/14/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Deferred
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64	HQ File :01/83/050/00247/AM10/	RLA File :05/24/040/00063/AM10/	Lic.No/Date:0510244228 23.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.7.2009.				

65	Case No.:14/14/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:14/83-ALC1/2009 01.07.2009	Status:Approved
	HQ File :01/83/050/00248/AM10/	RLA File :04/24/040/00060/AM10/	Lic.No/Date:0410105525 23.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt of C&PC (Chem. Div) present in the meeting and on the basis of written comments dated Nil offered by him the Committee decided to approve this case as per SION A- 1189. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Date:03.07.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer